## RAJYA SABHA

Monday, the 21st August, 1961/30th Sravana, 1883 (Suka)

The House met at eleven of the .clock, Mr. DEPUTY CHAIRMAN in the Chair

## MEMBER SWORN

SHRI V. T. Krishnamachari (Nominated)

## ORAL ANSWERS TO QUESTIONS

ASSESSEES FOR WEALTH TAX IN CALCUTTA, ETC.

- •189. SHRI BHUPESH GUPTA: Will the Minister of FINANCE be pleased to state:
- (a) the number of assessees for wealth tax for the years 1958-59 and 1959-60 in Calcutta, Bombay, Madras, Kanpur, Ahmedabad an < i Delhi; and
- (b) the number of assessees in the country who have so far been assessed on their individual wealth of Us. 50 lakhs and above?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) The number of wealth tax assessees as at the end of the years 1958-59 and 1959-60 in the respective «ities was as under:

City				Number of wealth tax assessees	
				as on 31-3-1959	as on 31-3-1960
Calcutta				7,022	6,771
Bombay	i,	2		10,420	10,412
Madras	,		•	1,056	980
Kanpur				20-	318
Ahmedabad .			100	T -	1,554
Delhi		*	:0	1,452	1,278
TOTAL .				22,008	21,313

(b) The number of wealth tax assessees who have been assessed till "31st March, 1961 on their individual ^wealth of Rs. 50 lakh<sub>s</sub> and above was 102.

373 RS.—1

Shri Bhupesh Gupta: May I know, in view of the fact that the minimum assessable is Rs. 2 lakhs, namely, above Rs. 2 lakhs is to be taxed in the case of individuals, how is it that the number is so small in the cities individually and also collectively taken together? Do I understand that a large number of people otherwise assessable under the Wealth Tax have not Deen assessed?

SHRIMATI TARKESHWARI SINHA: Whatever cases have come to the notice of the Department, if they are assessable under the Wealth Tax, are being assessed.

SHRI BHUPESH GUPTA: I come from Calcutta and I know by going round the city that there, will be so many more who would come under this Act . . .

MR. DEPUTY CHAIRMAN: By just going round the city?

SHRI BHUPESH GUPTA: Yes and I would ask the hon. Minister to go round with me if she likes. How is it that the number is small? May I know whether the Government have made any investigation in view of the small number of assessed persons and may I know whether a large number of people have been left out and, if so, why so?

SHRIMATI TARKESHWARI SINHA: The Government is always vigilant and any case that comes to the notice of the Government is never left out.

SHRI R. B. SINHA: Is the hon. Member one of those who have been left out?

SHRI BHUPESH GUPTA: I have never seen Rs. 1 lakh. Will you show me? How is it that constantly we are told even by the Government Party people that the concentration of wealth is growing and at the same time we find that compared to 1958-59, the number of assessees in the next year has declined and how is it that only 102 people are there in the country whose wealth goes to over Rs. 50 lakhs when everybody knows.

MR. DEPUTY CHAIRMAN: No arguments.

SHRI BHUPESH GUPTA: Does she know that there are families such as Birlas, Tatas and Dalmia Jains whose children are worth more than a crore of rupees each? How is it that in the whole of the country they have taxed only 102 people in the category of Rs. 50 lakhs and above?

SHRI MORARJI R. DESAI: This only shows that the hon. Member is talking out of his imagination and not out of facts.

SHRI K. SANTHANAM: May I know if agricultural estates are included in this number?

SHRI MORARJI R. DESAI: No.

SHRI BHUPESH GUPTA: This is Very wrong. When I enquire for figures it is not right to say that I am trotting out the question out of my imagination.

SHRI MORARJI R. DESAI: Facts are given.

## REPORTS OF INQUIRIES INTO THE ASSAM LINGUISTIC DISTURBANCES

/SHRI BHUPESH GUPTA\*: • \ DR. Z. A. AHMAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have received any reports of the inquiries held in regard to the Assam linguistic disturbances of the last year;
- (b) if so, what steps Government propose to take in the light of these reports; and
- (c) what is the reason for delaying the constitution of a comprehensive

±The question was actually asked on the floor of the House by Shri Bhupesh Gupta.

overall probe into the above incidents as per the decisions of Parliament?

to Questions

THE MINISTER OF STATE m Tat MINISTRY OF HOME AFFAIRS (Sane B. N DATAR): (a) The State Government of Assam received the reports of the two Commissions of Inquiry constituted to enquire into the incidents that took place in July, 1960 aft Gauhati and Goreshwar and published them on 31st July, 1961. The Assam Government have sent copier of the reports to the Central Government.

- (b) In their resolutions containing orders and observations on thetheir two reports, the State Government have indicated the action they havetaken and the action they propose fn> The Central take. Government their part have taken steps to resolve the differences on the language ques tion, and thus help in restoration at' harmony; and they will continue their efforts in this direction.
- (c) These two Commissions havealready exam'ned the general causes of the disturbances and they have alsoi suggested specific measures to remedbr the situation Α third Commission ha. been recently appointed bv State Government to enquire into the incidents that took place at Silchar «\* 19th May, 1961. As already indicate\* a number of measures towards a set tlement have been taken both by the Central and State Governments and general there has been agreement that a fair trial should be gifven to thelanguage formula that has emerged as a result of the d'.scussion, during thelast three months. The appointment of a Commission at this juncture t» make a general inquiry into the cir cumstances resulting the disturb in ances in Assam in July, 1960 will stirup memories of the past incidents ar\*4' will rouse passions all over again. Such a step is not considered advis able at this tme when the atmosphere favourable for a settlement the agreement of all.